for remaining absent from all meetings of the House during the current session?

25

(No I ton. Member dissented)

MR. CHAIRMAN: Permission to rein absent i granted, v

MESSAGE FROM THE LOK **SABHA**

THE AI PROPRIAHON BILL, 1971

SECRETA R.Y: Sir, I have to report to the House tl e following message received from she Lok Sabha, signed by the Secretary of the Lok Sabha:-

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct o Business in Lok Sabha I am directed to enclose herewith the Appropriation BUI, 1971, as passed by Lok Sabha at its sitting held on the 25th March, 1971.

The Speaker has certified that this wBill is a Mom y Bill within the meaning of te 110 if the Constitution of India.

Bill on the Table.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to ameend article 368)

SHRI BHJPESH GUPTA (West Ben-i: Sir, 1 move for leave to introduce a Bill furthei to amend the Constitution of India.

The questi <n was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, I introduce the Bill

THE NATIONALISATION OF **FOREIGN BANKS BILL, 1971**

SHRI AR. UN ARORA (Uttar Pradesh): Sir, I move or leave to introduce a Bill to

nationalise the Foreign Banks opsrating within the territory of India.

The question was put and the motion was adopted.

SHRI NIREN GHOSH: Before he introduces the Bill, may I know whether the Bill provides that no compensation would be paid?

MR. CHAIRMAN: The Bill was circu-

SHRI ARJUN ARORA: The Bill provides that.

Sir, I introduce the Billl. v

THE CONSTITUTION"(AMENDMENT) BILL, 1971

(to amend article 368)

SHRI BHUPESH GUPTA (West Bengal): I move for leave to introduce a Bill further to amend the Constitution of India.

77te question was put and the ,noti on was ado ['ted.

SHRI BHUPESH GUPTA: I introduce the Bill. .

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend articles $\2A$ and 217).

SHRI BHUPESH GUPTA (V/est Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, I introduce the Bill.

These are all according to the mandate of the people in the elections.